Announcement to the Equity Shareholders of

Tata Teleservices (Maharashtra) Limited

Registered Office: Voltas Premises, T B Kadam Marg, Chinchpokli, Mumbai – 400 033, India.

This announcement ('Announcement') is being issued by Lazard India Private Limited, the Manager to the Offer, to be read in continuation and in conjunction with the PA in relation to the Offer (as defined below), on behalf of NTT DOCOMO, INC ('Acquirer') and Tata Sons Limited (referred to as 'Person Acting in Concert' or 'PAC'), to the equity shareholders of Tata Teleservices (Maharashtra) Limited ('TTML') pursuant to and in compliance with Regulation 10 and Regulation 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereto ('Regulations').

With reference to the Public Announcement published on November 14, 2008 ('PA') in The Economic Times, Navbharat Times and Maharashtra Times, whereby the Acquirer and PAC made an open offer to the equity shareholders of TTML to acquire up to 384,241,919 equity shares of face value Rs. 10/- each, representing in aggregate 20% of the fully diluted equity share capital of TTML at a price of Rs. 24.70 per share ('the Offer'), the equity shareholders are requested to note the following:

In compliance with Regulation 18(1) of the Regulations, the draft Letter of Offer was submitted to Securities and Exchange Board of India ('SEBI'). The final observations letter in terms of Regulation 18(2) of the Regulations from SEBI is still awaited. Hence, the schedule of activities set out in paragraph 53 of the PA will undergo a change. Accordingly, the date of opening of the Offer stated in the PA i.e. January 8, 2009 is postponed, till further notice in this regard is published by the Manager to the Offer.

The revised schedule of activities in respect of the Offer pertaining to acquisition of the equity shares of TTML will be announced separately on receipt of observations from SEBI in terms of the Regulations.

The Acquirer and PAC accept full responsibility for the information contained in this Announcement and their obligations under the Regulations.

The terms used but not defined in this Announcement shall have the same meaning assigned in the PA. This Announcement will also be available on the SEBI website at http:// www.sebi.gov.in

Issued by Manager To The Offer for and on behalf of the Acquirer and PAC

LAZARD

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Registrar to the Offer

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Total Solutions Repository

TSR Darashaw Limited
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Contact Person: Ms. Mary George

Place: Mumbai
Date: December 26, 2008